

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

117. I.A. 2897/2023

I.A. 672/2023

I.A. 2012/2022

In

C.P.(IB)-1808(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **12.04.2023**

NAME OF THE PARTIES: Jalgaon Janta Sahakari Bank Ltd

V/s.

Desimran Cartons Pvt Ltd.

Appearance

For Liquidator : Adv. Rohit Gupta i/b. Adv. Agam H Maloo in IA
2012/2022

For Respondent :

SECTION 7 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 2012/2022

Pleadings are completed. This matter was kept high on board for final hearing. However, Ld. counsel for the Respondent seeks an adjournment on the ground that arguing counsel Mr. Shyam Kapadia is not available today. We deprecate this practice of seeking adjournment despite the matter kept high on board with the consent of both the parties.

Ld. counsel for the applicant submits that the respondents are enjoying the stay for almost one year and therefore there is urgency in hearing the matter. List this matter high on board on **17.04.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)